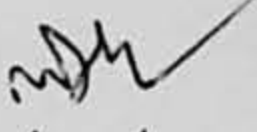
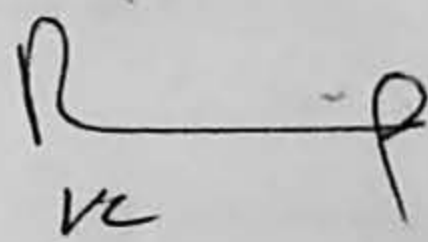


CCA 73/2000
in OA 100/2000

8.9.2000 Hon. Mr. Justice R.R.K. Thiruvethi, VC
Hon. Mr. M.P. Singh, A.M.

Heard learned Counsel
for the applicant. we have perused
the order dated 3.2.2000 passed
in OA 73/2000. From the perusal
of the order it appears that there is
no direction ^{to} authority to consider the
grant of provisional pension within
any specified time. It has been
left at his discretion. No Contempt
is made out and the Contempt
petition is dismissed accordingly.


A.M.


VC

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